

"That the demand under the head Ministry of External Affairs be reduced by Rs. 100."

*/Failure to play a meaningful role in the promotion of human rights the world over./*(14)

"That the demand under the head Ministry of External Affairs be reduced by Rs. 100."

*/Failure to achieve international norms for the transfer of technology and development capital to developing countries./*(15)

SHRI B.R. BHAGAT (Arrah): I should be permitted to continue my speech later.

MR. DEPUTY-SPEAKER: Yes, yes.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): Will we continue after 6 o'Clock?

MR. DEPUTY-SPEAKER: No. We will continue on Monday.

SHRI B.R. BHAGAT: Mr. Deputy-Speaker, Sir, I would have very much liked the debate, as the practice goes, to be initiated by the Opposition. But I think they are not taking their work seriously.

MR. DEPUTY-SPEAKER: They are serious somewhere.

SHRI THAMPAN THOMAS (Mavelikara): We are all very serious.

SHRI B.R. BHAGAT: Outside the House, not in the House.

SHRI THAMPAN THOMAS: You have got the chance. You can start.

SHRI B.R. BHAGAT: My chance will come inevitably. But I wanted to reply also.

SHRI G.M. BANATWALLA (Ponnani): In any case, the debate begins from cut motions which are from the Opposition, like us.

SHRI B.R. BHAGAT: Let me begin by saying that the last year was a year of great success for Indian foreign policy, because the entire world accepted the basic principles of Indian foreign policy, the policy for peace, policy for settling of all disputes on the basis of negotiations. The entire ethos of the non-aligned movement was that we are not aligned with any bloc. We have independence of action and the entire non-aligned movement in which India played a great role moved towards bringing a detente and good relations among the major powers.

And this was a year, which was a year of success. So far as the detente between the United States and Soviet Union is concerned, not only the leaders of both the countries met, talked, made progress, but signed agreements and the important agreement on the elimination of a particular class of nuclear weapon, known as the Intermediate Nuclear Forces was signed. We made progress almost on all aspects of the regional conflicts. The famous agreement, Geneva agreement on Afghanistan was signed, in which the two super powers became the guarantor. the Iran-Iraq war—after great efforts, ceasefire was achieved. Kampuchea—my friend Mr. Natwar Singh played a very good role. The Kampuchean issue at one time was thought to be impracticable and could not be solved. Now we are in a process which may lead towards some solution. And in Central America.....

MR. DEPUTY-SPEAKER: You can continue on Monday. The House will now take up the Private Members' Business.

15.31 hrs.

INDIAN PENAL CODE (AMENDMENT)  
BILL\*

[English]

(Amendment of Section 376, etc.)

SHRI HAROOBHAI MEHTA (Ahmedabad): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code.

\*Published in gazette of India Extraordinary, part II, section 2 dated 21.4.89.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

*The motion was adopted*

SHRI HAROOBHAI MEHTA: I introduce the Bill.

15.32 hrs.

ABOLITION OF CAPITAL PUNISHMENT  
BILL\*

SHRI THAMPAN THOMAS (Mavelikara): Sir, I beg to move for leave to introduce a Bill to provide for abolition of capital punishment in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for abolition of capital punishment in India."

*The motion was adopted*

SHRI THAMPAN THOMAS: I introduce the Bill.

15.33 hrs.

CONSTITUTION (AMENDMENT) BILL\*

[English]

*(Amendment of article 101, etc.)*

SHRI SHANTARAM NAIK (Panaji): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SHANTARAM NAIK: I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL\*

[English]

*(Insertion of new article 350A)*

SHRI SHANTARAM NAIK (Panaji): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted*

SHRI SHANTARAM NAIK: I introduce the Bill.

15.35 hrs.

UNORGANISED LABOUR WELFARE  
FUND BILL—*CONTD.*

[English]

MR. DEPUTY-SPEAKER: Now we take up further consideration of the Unorganised Labour Welfare Fund Bill moved by Shri Balasaheb Vikhe Patil on 25 November, 1988.

PROF. SAIFUDDIN SOZ (Baramulla): I am on a point of order. The discussion on this